

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 1762

TO BE ANSWERED ON THE 8th March, 2016

Taxation Policy on Medicines

1762. SHRIMATI VEENA DEVI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has recently reviewed the taxation policy of imported and indigenous medicines, if so, the reaction of the Government in this regard;
- (b) whether there is a possibility of increase in the selling prices of medicines due to this taxation, if so, whether this increase can be upto 10 per cent to 25 per cent; and
- (c) if so, the reaction of the Government to this issue?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a): The Government had notified on 28 January, 2016, the withdrawal of exemptions granted to certain categories of drugs mentioned at list 3 and 4 of Custom Notification No. 12/2012-Customs, dated the 17th March, 2012.

(b): As the Notification was issued on 28.01.2016, it is too early to know the impact.

(c): In view of reply to (b) above, does not arise.

XXXXX